

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A.No.91/06**

Wednesday this the 9<sup>th</sup> day of March 2005

**C O R A M :**

**HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN**

M.Narayanan,  
Pengadath House,  
Perumpillysseri, Cherpu P.O.,  
Thrissur District.

...Applicant

(By Advocate Mr.D.Sreekumar)

**Versus**

1. Chief Post Master General  
Kerala Circle, Thiruvananthapuram.
2. Senior Superintendent of Post Offices,  
Trichur Division, Trichur.
3. Union of India represented by the  
Secretary to the Government,  
Post & Telegraph Department,  
New Delhi.

...Respondents

(By Advocate Mr.T.P.M.Ibrahim Khan,SCGSC)

This application having been heard of 9<sup>th</sup> March 2005 the Tribunal on the same day delivered the following :-

**ORDER**

**HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN**

The applicant is the son of late M.Umadevi who died in harness on 13.3.1995. As he was a minor then, on attaining the age of majority he submitted a representation for compassionate appointment which was rejected by Annexure A-5 order. Against this (Annexure A-5) the applicant has filed an appeal to the Chief Post Master General (1<sup>st</sup> respondent) which has not been disposed of yet. Therefore the applicant has filed this application for a declaration that the applicant is eligible and entitled to get employment assistance under compassionate employment scheme and for

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a direction to the respondents to give him appointment on compassionate grounds.

2. When the application came up for hearing Shri.T.P.M.Ibrahim Khan,SCGSC takes notice on behalf of the respondents. Counsel agree that the application may be disposed of directing the 1<sup>st</sup> respondent to consider and dispose of Annexure A-6 appeal of the applicant and to give him an appropriate reply within a reasonable time.

3. In the light of the submissions made by the learned counsel on either side the application is disposed of directing the 1<sup>st</sup> respondent to consider and dispose of Annexure A-6 appeal of the applicant and to give him an appropriate order within a period of two months from the date of receipt of a copy of this order. No order as to costs.

(Dated the 9<sup>th</sup> day of March 2005)



A.V.HARIDASAN  
VICE CHAIRMAN

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